

(c) The quarterly allocation of cement to the States has been fixed with reference to certain norms of past consumption. These allocations, therefore, vary from State to State.

(d) The State Government of J & K have requested for a quarterly allocation of 75,000 tonnes of cement.

(e) During the year 1979 as against an allocation of 1,96,025 tonnes of cement, 1,44,620 tonnes of cement was despatched to J & K.

(f) and (g) Even though every effort is made to meet the requirement of the States by way of additional allocation to the extent possible, on account of limited availability of cement in the country, it has not yet been possible to raise the quarterly allocation of cement to the States. However, an additional allocation of 10,000 tonnes of cement has been made to meet the urgent requirement of the State, during the current quarter—April-June, 1980.

Permission of Kashmir Government to use Forest Resources for Paper

450. SHRI GHULAM RASOOL KOCHACK: Will the Minister of INDUSTRY be pleased to state:

(a) whether Kashmir Government have decided to permit the use of forest resources for the manufacture of paper;

(b) if so, whether on the recommendations of the State Government

the Centre has cleared three projects, two for Jammu region and one for Kashmir Valley;

(c) if so, what will be the total expenditure involved in each project; and

(d) what assistance and help the Centre will provide for setting up of these projects and what will be the total production of paper from these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (d) An application from a private entrepreneur for the grant of letter of intent for establishing a new undertaking at Zainakoot, Srinagar (J&K) for the manufacture of 10,000 tonnes of special boards, kraft paper, packing paper, writing paper & special papers based on soft wood has been received. The total investment envisaged by the party is Rs. 2.7 crores. The comments of the State Government are yet to be received on this proposal for taking a decision.

Death of Shrimati Purnima Singh in Delhi

451. SHRIMATI GEETA MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details regarding the death of Shrimati Purnima Singh in Delhi on the 28th March, 1980;

(b) whether the culprits were arrested on the spot or later on, if so, their names;

(c) whether any investigation has been made to ascertain the cause of her death;

(d) if so, who conducted the investigation and names of the persons interrogated in this connection; and

(e) whether any FIR has been filed, if so, the details ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) On 28th March 1980, at 1.35 A.M. information was received from Police Control Room at the Police Station, Tilak Marg that an unknown person had informed that some incident had taken place in Curzon Road Apartments. On reaching the spot, the dead body of a woman was found lying by the side of 'E' Block, Curzon Road Apartments lawn. The woman was later identified as Mrs. Purnima Singh, wife of Shri Sarabjeet Singh, S.S.P., Bhatinda. It was learnt that Shri Davinder Singh Garcha, M.P. and Shri Balbir Singh, former Health Minister of Punjab had come to drop Mrs. Purnima Singh, who was staying with her sister at 812/E Curzon Road Apartments. Enquiries revealed that Shri Garcha had gone up to the 8th floor to leave Mrs. Singh, while Shri Balbir Singh kept sitting in the car. When, they were leaving the premises, they were stopped by the Chowkidar and a Police Constable on the Grounds that a lady had just fallen down near 'E' Blok and died.

(b) No case was registered and as such no arrest has been made. S/Shri Garcha and Balbir Singh have been examined in details during inquest proceedings.

(c) and (d) Proceedings u/s 174 Cr. P.C. have been conducted by the Station House Officer, Tilak Marg, New Delhi to find out the cause of death. The following persons have been examined during the proceedings:

(1) Shri Sarabjeet Singh, S.S.P. Bhatinda, husband of the deceased;

(2) Shri (Capt.) Gopal Krishan, (father of the Deceased).

(3) Deepak Dharni (brother of the deceased)

(4) Dalip Dharni (brother of the deceased).

(5) Mrs. Chanderlaikha (Sister).

(6) Mrs. Kiran Roy (Sister).

(7) Shri Sham Singh (brother-in-law)

(8) Shri G.S. Chawla, Family friend .

(9) Shri P. B. Buckshey, Consultant Psychiatrist.

(10) Shri Balbir Singh.

(11) Shri Davinder Singh Garcha, M.P.

(12) Const. Mohd. Hanif (on duty)

(13) Chowkidars, Lakhan Singh, Chhotey Lal, Uttam Singh and Bhola Ram of Curzon Road Apartments.

(14) Besides this about 70 residents of Curzon Road Apartments, Pandara Market, NSCI have also been examined.

(e) During inquest proceedings u/s 174 Cr. P.C., nothing suggestive of Homicidal death/any foul play in the matter came to notice. In view of the Post-Mortem Report, opinion of Central Forensic Science Laboratory, expert medical opinion and the statements of her close relatives, the police came to the conclusion that Mrs. Purnima Singh committed suicide. Final report has been sent to the Sub-Divisional Magistrate, New Delhi.

Researches for alternative Energy Uses

452. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that in view of the bleak future of exhaustible fossil energy sources, i.e. oil and coal, the last Science Congress has recommended urgent attention towards exploration of alternative energy uses—solar, hydel, sea waves and bio-mass conversion; and